

eFIR No. 00160/2020

P.S Khyala

State Vs. Faaiz Ansari

u/s 379/411 IPC

01.05.2020

Present: Ld. APP for the State.

Counsel for applicant.

Reply filed on behalf of IO. Same be taken on record.

Arguments heard on the bail application of accused.

It is submitted by Learned Counsel for the applicant/ accused that accused is running in J/C since 06.03.2020. It is further submitted by Learned Counsel for the applicant/ accused that accused has been falsely implicated in this case by the complainant and has no criminal antecedent. It is further submitted by him that investigation has already been completed and no fruitful purpose will be served by keeping accused behind bars any further. Hence, it is requested that applicant/ accused be admitted on bail in the interest of justice.

On the contrary, Ld. APP for the State submits that allegations against applicant/ accused are serious in nature. Hence, it is prayed that the applicant/ accused may not be admitted on bail.

Without going into the merits of the case as well as in view of emergent conditions prevailing due to outbreak of Novel Corona Virus (Covid-19) and a step towards de-congestion of the jail and to protect health and safety of the accused as well as jail inmates, I deem it appropriate to admit the applicant/ accused on bail on furnishing

personal bond in the sum of Rs.15,000/- with one surety in like amount subject to the condition that accused shall stay away from the vicinity of the complainant's house and shall not make any efforts to communicate with the complainant. Accused shall inform about his fresh address to IO prior to 15 days of shifting to any other address / place.

PB/SB not furnished.

Information in this regard be sent to the concerned Jail Superintendent.

Application stands disposed off in above terms.

As requested, a copy of the order be given dasti to the IO.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 130/2020

P.S Mundka

01.05.2020

An application moved on behalf of the applicant for release of vehicle no. DL12CN3715 on superdari.

Present: Ld. APP for the State.

Counsel for applicant / Registered owner.

Report from concerned IO filed. Same is perused.

Heard. Material perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **“Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638”** wherein it has been held that;

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to

the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance / released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled **“Manjit Singh Vs. State in CrI. M.C. NO. 4485/2013”** dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL12CN3715** be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be given Dasti to applicant.

Panchnama shall be filed in the Court along with charge sheet.


(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 303/2020

P.S Hari Nagar

01.05.2020

An application moved on behalf of the applicant for release of vehicle no. DL4ER2991 on superdari.

Present: Ld. APP for the State.

Applicant / Registered owner in person.

Report from concerned IO filed. Same is perused.

Heard. Material perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**" wherein it has been held that;

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to



the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance / released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled “**Manjit Singh Vs. State in Crl. M.C. NO. 4485/2013**” dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL4ER2991** be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be given Dasti to applicant.

Panchnama shall be filed in the Court along with charge sheet.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 114/2020

P.S Paschim Vihar

State Vs. Gajender @ Rahul

01.05.2020

Present: Ld. APP for the State.

Counsel for applicant.

Reply filed on behalf of IO. Same be taken on record.

Arguments heard on the bail application of accused.

It is submitted by Learned Counsel for the applicant/ accused that accused is running in J/C since 21.04.2020. It is further submitted by Learned Counsel for the applicant/ accused that accused has been falsely implicated in this case by the complainant and has no criminal antecedent. It is further submitted by him that investigation has already been completed and no fruitful purpose will be served by keeping accused behind bars any further. Hence, it is requested that applicant/ accused be admitted on bail in the interest of justice.

On the contrary, Ld. APP for the State submits that allegations against applicant/ accused are serious in nature. Hence, it is prayed that the applicant/ accused may not be admitted on bail.

Considering the fact that investigation of the present case is at very initial stage and allegations against applicant/ accused are grave in nature and further the offence in the present case are session triable, hence, I am not inclined to grant bail to the applicant/ accused at this stage. Accordingly, bail application stands dismissed.



As requested, a copy of order be given dasti to the IO as well as to Ld. Counsel for accused.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 192/2020

P.S Rajouri Garden

State Vs. Khurshid Ahmed

u/s 420/467/471 IPC

01.05.2020

Present: Ld. APP for the State.

None.

Report filed on behalf of Deputy Superintendent, Central Jail, wherein he has asked for some more time for the submission of Medical Report of above said accused.

Let the same be filed within a week from today.

Accordingly, put up for report on 08.05.2020.

Copy of order be also forwarded to Deputy Superintendent, Central Jail, concerned.



(NEETU NAGARI)

D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 129/2020

P.S Hari Nagar

State Vs. Rohan @ Chottu

u/s 356/379/411 IPC

01.05.2020

Present: Ld. APP for the State.

Counsel for accused.

Ld. Defence counsel submits that he wants to withdraw his present bail application.

Separate statement of the Ld. Defence counsel endorsed on the application itself.

In view of the same, the present application stands dismissed as withdrawn.

Copy of order be given Dasti to Ld. Defence counsel as requested.


(NEETU NAGAR)

D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 153/2020

P.S Khyala

01.05.2020

An application moved on behalf of the applicant for release of vehicle no. **DL9SBK5748** on superdari.

Present: Ld. APP for the State.

Applicant / Registered owner in person.

Report from concerned IO filed. Same is perused.

Heard. Material perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **“Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638”** wherein it has been held that;

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to



the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance / released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled “**Manjit Singh Vs. State in Crl. M.C. NO. 4485/2013**” dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL9SBK5748** be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be given Dasti to applicant.

Panchnama shall be filed in the Court along with charge sheet.


(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 004556/2020

P.S Hari Nagar

01.05.2020

An application moved on behalf of the applicant for release of vehicle no. **DL4CAG1280** on superdari.

Present: Ld. APP for the State.

Applicant / Registered owner in person.

Report from concerned IO filed. Same is perused.

Heard. Material perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **“Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638”** wherein it has been held that;

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to

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the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance / released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled “**Manjit Singh Vs. State in Crl. M.C. NO. 4485/2013**” dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL4CAG1280** be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be given Dasti to applicant.

Panchnama shall be filed in the Court along with charge sheet.


(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 616/19

P.S Tilak Nagar

State Vs. Sachin Bhati @ Raghav

01.05.2020

Present: Ld. APP for the State.

Counsel for accused.

Ld. Defence counsel submits that he wants to withdraw his present bail application.

Separate statement of the Ld. Defence counsel endorsed on the application itself.

In view of the same, the present application stands dismissed as withdrawn.

Copy of order be given Dasti to Ld. Defence counsel as requested.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 002673/2020

P.S Hari Nagar

State Vs. Rohan @ Chottu

u/s 379/411 IPC

01.05.2020

Present: Ld. APP for the State.

Counsel for applicant.

Reply filed on behalf of IO. Same be taken on record.

Arguments heard on the bail application of accused.

It is submitted by Learned Counsel for the applicant/ accused that accused is running in J/C since 16.03.2020. It is further submitted by Learned Counsel for the applicant/ accused that accused has been falsely implicated in this case by the complainant and has no criminal antecedent. It is further submitted by him that investigation has already been completed and no fruitful purpose will be served by keeping accused behind bars any further. Hence, it is requested that applicant/ accused be admitted on bail in the interest of justice.

On the contrary, Ld. APP for the State submits that allegations against applicant/ accused are serious in nature. Hence, it is prayed that the applicant/ accused may not be admitted on bail.

Without going into the merits of the case as well as in view of emergent conditions prevailing due to outbreak of Novel Corona Virus (Covid-19) and a step towards de-congestion of the jail and to protect health and safety of the accused as well as jail inmates, I deem it appropriate to admit the applicant/ accused on bail on furnishing



personal bond in the sum of Rs.10,000/- with one surety in like amount subject to the condition that accused shall stay away from the vicinity of the complainant's house and shall not make any efforts to communicate with the complainant. Accused shall inform about his fresh address to IO prior to 15 days of shifting to any other address / place.

PB/SB not furnished.

Information in this regard be sent to the concerned Jail Superintendent.

Application stands disposed off in above terms.

As requested, a copy of the order be given dasti to the IO.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 348/2020

P.S Rajouri Garden

State Vs. Badal

u/s 380/457/411 IPC

01.05.2020

Present: Ld. APP for the State.

Counsel for applicant.

Reply filed on behalf of IO. Same be taken on record.

Arguments heard on the bail application of accused.

It is submitted by Learned Counsel for the applicant/ accused that accused is running in J/C since 21.04.2020. It is further submitted by Learned Counsel for the applicant/ accused that accused has been falsely implicated in this case by the complainant and has no criminal antecedent. It is further submitted by him that investigation has already been completed and no fruitful purpose will be served by keeping accused behind bars any further. Hence, it is requested that applicant/ accused be admitted on bail in the interest of justice.

On the contrary, Ld. APP for the State submits that allegations against applicant/ accused are serious in nature. Hence, it is prayed that the applicant/ accused may not be admitted on bail.

Without going into the merits of the case as well as in view of emergent conditions prevailing due to outbreak of Novel Corona Virus (Covid-19) and a step towards de-congestion of the jail and to protect health and safety of the accused as well as jail inmates, I deem it appropriate to admit the applicant/ accused on bail on furnishing



personal bond in the sum of Rs.15,000/- with one surety in like amount subject to the condition that accused shall stay away from the vicinity of the complainant's house and shall not make any efforts to communicate with the complainant. Accused shall inform about his fresh address to IO prior to 15 days of shifting to any other address / place.

PB/SB not furnished.

Information in this regard be sent to the concerned Jail Superintendent.

Application stands disposed off in above terms.

As requested, a copy of the order be given dasti to the IO.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 0069/2020

P.S Maya Puri

State Vs. Akshay

u/s 356/379/411/34 IPC

01.05.2020

Present: Ld. APP for the State.

Counsel for applicant.

Reply filed on behalf of IO. Same be taken on record.

Arguments heard on the bail application of accused.

It is submitted by Learned Counsel for the applicant/ accused that accused is running in J/C since 15.02.2020. It is further submitted by Learned Counsel for the applicant/ accused that accused has been falsely implicated in this case by the complainant and has no criminal antecedent. It is further submitted by him that investigation has already been completed and no fruitful purpose will be served by keeping accused behind bars any further. Hence, it is requested that applicant/ accused be admitted on bail in the interest of justice.

On the contrary, Ld. APP for the State submits that allegations against applicant/ accused are serious in nature. Hence, it is prayed that the applicant/ accused may not be admitted on bail.

Without going into the merits of the case as well as in view of emergent conditions prevailing due to outbreak of Novel Corona Virus (Covid-19) and a step towards de-congestion of the jail and to protect health and safety of the accused as well as jail inmates, I deem it appropriate to admit the applicant/ accused on bail on furnishing



personal bond in the sum of Rs.10,000/- with one surety in like amount subject to the condition that accused shall stay away from the vicinity of the complainant's house and shall not make any efforts to communicate with the complainant. Accused shall inform about his fresh address to IO prior to 15 days of shifting to any other address / place.

PB/SB not furnished.

Information in this regard be sent to the concerned Jail Superintendent.

Application stands disposed off in above terms.

As requested, a copy of the order be given dasti to the IO.


(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 99/2020

P.S Ranhola

01.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for the State.

IO in person.

Put up for consideration on 15.07.2020 before concerned
Court.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 649/19

P.S Nangloi

01.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for the State.

IO in person.

Put up for consideration on 15.07.2020 before concerned
Court.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

eFIR No. 00511/19

P.S Nangloi

01.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for the State.

IO in person.

Put up for consideration on 15.07.2020 before concerned
Court.


(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

eFIR No. 00625/19

P.S Nangloi

01.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for the State.

IO in person.

Put up for consideration on 15.07.2020 before concerned
Court.



(NEETU NAGAR)

D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020

FIR No. 117/2020

P.S Mundka

01.05.2020

An application moved on behalf of the applicant for release of vehicle no. **DL9CAG9100** on superdari.

Present: Ld. APP for the State.

Applicant / Registered owner in person.

Report from concerned IO filed. Same is perused.

Heard. Material perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **“Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638”** wherein it has been held that;

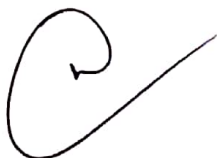
“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to



the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance / released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

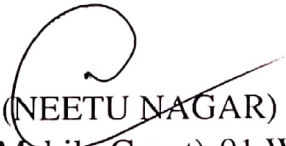
73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled "**Manjit Singh Vs. State in Crl. M.C. NO. 4485/2013**" dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL9CAG9100** be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be given Dasti to applicant.

Panchnama shall be filed in the Court along with charge sheet.


(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/01.05.2020